

THE HIGH COURT OF MADHYA PRADESH
M.Cr.C. No.35212/2020
Parsingh S/o Jairam Vakhla V/s. State of M.P.
-: 1 :-

Indore, dated : 23.09.2020

Applicant by Shri Mahaveer Jain, Advocate.

Respondent/State by Shri Siddharth Jain, Panel Lawyer.

ORDER

This is **First** application under Section 439 of Cr.P.C. by applicant – **Parsingh S/o Jairam Vakhla**, who has been arrested by Police on **06.08.2020** in connection with **Crime No.136/2019, Police Station Kalidevi, District Jhabua** concerning **offence under Section 394 of IPC.**

2. Heard the learned counsel for the parties through video conferencing and perused the case diary.
3. Learned counsel for the applicant prays for withdrawal of this petition looking to the past criminal record.
4. Prayer is allowed.
5. Accordingly, M.Cr.C. No.35212/2020 is hereby dismissed as withdrawn.

(VIVEK RUSIA)
JUDGE

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